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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO: 171/92

SHRI Baboo Jallaya and another,  
Solapur.

... Applicant

v/s

Central Railway,  
Bombay.

... Respondents

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman

HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance :

SHRI G.D.SAMANT, Adv.  
for the applicant

Shri J.G.Sawant, Adv.  
for the Respondents

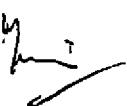
ORAL JUDGEMENT

22 nd JUL 1992

(PER : JUSTICE S.K.DHAON, Vice-chairman)

Learned counsel for the applicant, states that  
he does not propose to press this application now.  
Shri J.G.Sawant, Counsel has appeared on behalf of  
the respondents.

In view of the statement of the learned counsel  
this application is dismissed as not pressed

  
(M.Y.PRIOLKAR)  
M/A

  
(S.K.DHAON)  
V/C

srl